

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 77/2023

in

Original Application No. 141/2023

In the matter of:

Sh. Anuj Kansal

...Applicant

Versus

Golden Moment Banquet Hall & Ors.

...Respondents

NDOH:19.02.2024

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Filed by


(P.S. Pankaj)

Sr. Environmental Engineer

Dated: 15th.02.2024

Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

M.A. No. 77/2023

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In the matter of:

Sh. Anuj Kansal

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...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE WITH RESPECT TO ORDER DATED
06.12.2023.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That, this matter was taken up by this Hon'ble Tribunal on 06.12.2023 and has pleased to direct to file further action taken report in the matter.
2. That, in compliance of the order dated 06.12.2023, DPCC has carried out inspection/noise monitoring of all the three mentioned Banquet Hall on 05.01.2024. During inspection/noise monitoring it was observed that:

A. M/s Raj Vatika Banquet Hall

- Unit found operational engaged in the activity of Banquet Hall. During the inspection, marriage function was being organized.
- ETP found installed and waste water was discharged into sewer line after treatment.
- Kitchen channelization found installed.

- No DJ system and DG set found in the premises.
- Noise monitoring was conducted one meter away from the outer boundary wall at the main entrance i.e. East Park Road (48 feet wide) as well as at the other side road (60 feet wide) at second entrance gate.
- The noise levels at pre 10 PM and post 10 PM found to be 76.4 Leq dB(A) and 74.3 Leq dB(A) which are exceeding the prescribed norms of the Noise Rules, 2000.

B. M/s Golden Moment Banquet Hall

- Unit found operational engaged in the activity of Banquet Hall. During the inspection, marriage function was being organized.
- ETP found installed and waste water was discharged into sewer line after treatment.
- Kitchen channelization found installed.
- No DJ system and DG set found in the premises.
- Noise monitoring was conducted one meter away from the outer boundary wall at the main entrance and back side Lane/Gali near boundary.
- The noise levels at pre 10 PM and post 10 PM found to be 75 Leq dB(A) and 68.9 Leq dB(A) which are exceeding the prescribed norms of the Noise Rules, 2000.

C. Tent erected in Ajmal Khan Park

- No function observed during inspection
- No DJ system and DG set observed in the premises.
- Noise monitoring not conducted as there was no function at the site.

3. That, The location of the units are located in the commercial area and as per the Noise Rules, 2000, the noise limits in Day time is 65 dB(A) and at Night is 55 dB(A). Main Road i.e. East Park Road is approx. 48 feet wide and opposite side is residence of the complainant. That heavy Vehicular movement, Traffic congestions,

Honking of horns was observed by the inspection team, these activities were found to be contributing to the emission of the noise. Copies of inspection reports and noise monitoring reports dated 05.01.2024 of the sites are enclosed herewith as **Annexure-1 (Colly.)**

4. The Government of NCT of Delhi issued Notification on 10.12.2001 interalia designating authorities as the "Authority" for the maintenance of the ambient air quality standards in terms of the Rule 2 (c) of "The Noise Pollution (Regulation & Control) Rules-2000". In continuation to the notification dated 10.12.2001, vide notification dated 03.04.2008, also designated "Assistant Commissioners of Police (Traffic)" as a "authority" for the maintenance of the ambient air quality standards in respect of noise in the National Capital Territory of Delhi. The Rule 5 of the Noise Rules 2000 restricts the use of loud speakers/public address system/ sound producing equipment's also. Copies of the notification dated 10.12.2001 and 03.04.2008 are collectively enclosed herewith as **Annexure-2 (Colly.)**
5. That a letter dated 15.02.2024 has been issued to Assistant Commissioners of Police (Traffic) and SDM (Karol Bagh) to take necessary steps to control/regulate the traffic/vehicular movement. Copy of letter dated 15.02.2024 is enclosed herewith as **Annexure-3.**
6. That, DPCC has issued Show Cause Notice on 15.02.2024 for imposing Environment Damage Compensation to M/s Raj Vatika Banquet Hall of Rs. 60,000/- (Rupees Sixty Thousand) in view of the exceeding noise standards and also bursting of fire crackers on 23.11.2023, as per EDC policy of DPCC dated 30.03.2022. Copy of Show Cause Notice for EDC dated 15.02.2024 is enclosed herewith as **Annexure-4.**
7. That, DPCC has issued Show Cause Notice on 15.02.2024 for imposing Environment Damage Compensation M/s Golden Moment

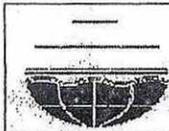
Banquet Hall of Rs. 10,000/- (Rupees Ten Thousand) in view of the exceeding noise standards on 05.01.2024, as per EDC policy of DPCC dated 30.03.2022. Copy of Show Cause Notice for EDC dated 15.02.2024 is enclosed herewith as Annexure-5.

8. The present action taken report may kindly be taken on record.


(P. S. Pankaj)
Sr. Environmental Engineer

Dated : 15 02.2024

Place: Delhi



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Inspection Report

Annexure-1 (Colly)

1. Name & Address of the Unit : M/s Raj Vatika
Plot No. 876, East Park Road,
Kasol Bagh, Delhi
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Arun Khosla (Partner)
3. Date of Inspection : 05-01-2024
4. Name & Designation of the Persons contacted at the industry : Vicky (Manager)
995387240
5. Kind of Industry : Banquet Hall
6. Product & Capacity : 1.65 (hp.)
7. Main Raw Materials : Food items
8. Water Polluting : Yes/No ETP Installed : Yes/No
9. Air Pollution : Yes/No ECS Installed : Yes/No
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.) Adequate
11. Type of Fuel Used : Electricity
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
- B. Effluent Discharge : (a) Domestic/ Trade Effluent
(b) Unit connected to Conveyance System: Yes/No
(c) Discharging into... sewer
13. Status of Consent {If Any} : Valid CTO (Co)
14. D.G. Set(s) {if Any} : No....Capacity.....KVA. Acoustic: Yes/No
Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area : 7.50 m² (f.p.)
16. Labour : 7-8
17. Machinery : Kitchen Equipment

18.	Detail of Power Connection	:	GA No. -
19.	Whether Unit found in Operation	:	Yes/No
20.	Status of Registration under Plastic Waste Management Rules, 2016	:	NA
21.	Whether Generating Hazardous Waste	:	Yes/No
22.	<u>Details about Hazardous Waste</u>	:	
(a)	Status of Authorization {if any}	:
(b)	Display Board Provided	:	Yes/No
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
(d)	Whether container marked with specified label	:	Yes/No
(e)	Whether container stored kept in an isolated area	:	Yes/No
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No
(g)	Whether date on which storage began indicated on each container	:	Yes/No
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No
(i)	Category of Hazardous Waste as per the Schedules I,II and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

Remarks (if Any)

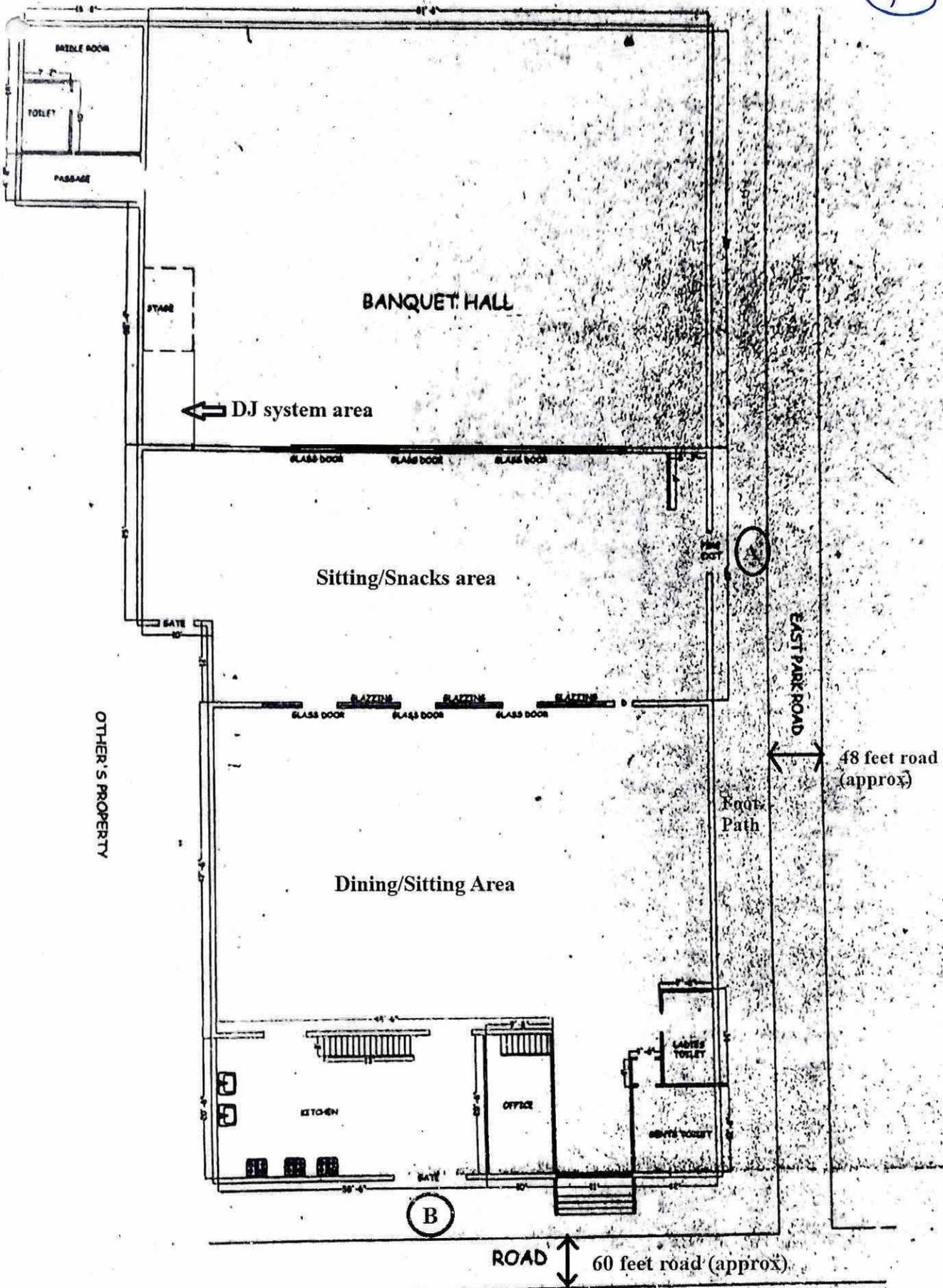
- ① Unit found operational engaged in the activity of Banquet Hall.
- ② ETP found installed and wastewater is discharged into sewer after treatment.
- ③ Channelization found installed.
- ④ DG set not found installed / does not exist inside premises.
- ⑤ Noise Monitoring conducted by officials of DPCC (in compliance of Hable NQT order dated 06.12.2023 in M.A. No. 77/2023 in OA 14/23) at the main entrance / front side main Road i.e. East park Road (48 feet wide) as well as at the side Road (60 feet wide) at second entrance gate.
- ⑥ Noise monitoring conducted within one meter away from the boundary wall / Entrance gate. layout plan of banquet is attached.

[Signature]
05/10/2024

Signatures, Name & Designation of inspecting officials.

[Signature]
05/10/24
Handwritten
JEE, CMGPTI

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Area= 1500 sq yards (approx)

('A' and 'B' are noise monitoring points)

SITE PLAN OF PREMISES NO. 876, EAST PARK ROAD,
 SITUATED AT KAROL BAGH, NEW DELHI-110005
 FOR M/S RAJ VATIKA (A UNIT OF KHURANA HOSPITALITIES)
 APPLICANT : VARUN KHURANA S/O SH. ARUN KUMAR KHURANA

Aravind Sharma
 Regd. Architect & Valuer
 M.C.D. LIC No. S-830
 Old Court, Karol Bagh, Delhi
 ARCHITECT SIGNATURE

Varun Khurana
 APPLICANT SIGNATURE


DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpccomms.nic.in>)


Noise Monitoring Report
Result No-N/23-24/31/2024
Date:- 12/01/2024

1. Name & Address of the Unit : M/s. Raj Vatika Banquet Hall
Plot No. 876, East Park Road, Karol Bagh
New Delhi-05.
2. Date of Monitoring : 05/01/2024

RESULT:- **1. Time of Monitoring: Pre 10PM (21:10 Hrs)**

S.No	Location	Noise Level	Remarks
1	Ambient Noise Level at front side of the unit in Leq dB (A)	76.4	Without D.J. System (During monitoring Vehicular movement was observed))
2	Ambient Noise Level at right side of the unit in Leq dB (A)	70.5	Without D.J. System (During monitoring Vehicular movement was observed))

2. Time of Monitoring: Post 10PM (22:35 Hrs)

S.No	Location	Noise Level	Remarks
1	Ambient Noise Level at front side of the unit in Leq dB (A)	74.3	Without D.J. System (During monitoring Vehicular movement was observed))
2	Ambient Noise Level at right side of the unit in Leq dB (A)	68.5	Without D.J. System (During monitoring Vehicular movement was observed))

Note:

- The premises is used as Banquet Hall and a marriage function of Muslim Family was being organized.
- The unit has no D.J. System and D.G. Set in the premises.
- Noise Monitoring was conducted in compliance of Hon'ble NGT Order dated 06.12.2023 M.A. No.77/2023 in O.A. No. 141/2023, in presence of officials of concerned CMC of DPCC and Representative of the unit, by DPCC Air Lab.
- The Ambient Air Quality Standards in Respect of Noise as mentioned in The Environment (Protection) Rules, 1986 Schedule III is land use based and so assessment of ambient Noise Level shall be done, keeping in view the land use of the area.

N. Moitra

Incharge Air Lab
Dr. Nandita Moitra
Scientist 'D'

A.E.E

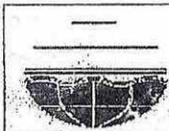
A. Mohan
12/1

A. Mohan

P. Mohan
12/1

S. Mohan
12/1

1078/ame-7
12-01-24



Inspection Report

1. Name & Address of the Unit : M/s Golden Moment Banquet Hall
870, East Park Road,
Kand Bagh, Delhi
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Sanjay Grover (Partner)
3. Date of Inspection : 05.01.2024
4. Name & Designation of the Persons contacted at the industry : Subodh Bawa (Manager)
9810081451
5. Kind of Industry : Banquet Hall
6. Product & Capacity : Seating 150 seats (app.)
7. Main Raw Materials : Food items
8. Water Polluting : Yes/No ETP Installed : Yes/No
9. Air Pollution : Yes/No ECS Installed : Yes/No
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.) Adequate
11. Type of Fuel Used : Electricity
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tanlers/Others
- B. Effluent Discharge : (a) Domestic/ Trade Effluent
(b) Unit connected to Conveyance System: Yes/No
(c) Discharging into... Sewer
13. Status of Consent {If Any} : Valid CO (a)
14. D.G. Set(s) {if Any} : } No....Capacity.....KVA. Acoustic: Yes/No
Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area : 1700 sq. yards (app.)
16. Labour : 5-6
17. Machinery : Kitchen equipment

18. Detail of Power Connection : CA No - 150031199
19. Whether Unit found in Operation : Yes/No
20. Status of Registration under Plastic Waste Management Rules, 2016 : NA
21. Whether Generating Hazardous Waste : Yes/No
22. Details about Hazardous Waste :
- (a) Status of Authorization {if any} :
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

Remarks (if Any)

- ① Unit found operational engaged in the activity of Banquet Hall.
- ② ETP found installed and wastewater is discharged into sewer after treatment.
- ③ Channelization found installed.
- ④ DG set not found installed / does not exist inside banquet premises.
- ⑤ Noise monitoring conducted by officials of DPCC (in compliance of Hon'ble NGT order dated 06.12.2023 in M.A. No. 77/2023 in OA No. 14/2023) at the main Entrance (front side main Road) and back side lane/Gali near boundaries within the distance of 1m away from boundary. Layout plan of Banquet is attached.
- ⑥ Main Road is approx 48 feet wide & opposite side is residence of the complainant.

Signatures, Name & Designation of inspecting officials.

5/11/24
 (To be checked)
 D.F.E.

05/11/2024
 Harshit
 JEE, CMA


DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpccomms.nic.in>)



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Noise Monitoring Report
Result No-N/23-24/30/2048
Date:- 12/01/2024

1. Name & Address of the Unit : M/s. Golden Moments Banquet Hall
Plot No.870, East Park Road, Karol Bagh
New Delhi-05.

2. Date of Monitoring : 05/01/2024

RESULT :- 1. Time of Monitoring : Pre 10PM (20:25 Hr)

S.No	Location	Noise Level	Remarks
1	Ambient Noise Level at front side of the unit in Leq dB (A)	75.0	Without D.J. System (During monitoring Vehicular movement was observed)
2	Ambient Noise Level at rear side of the unit in Leq dB (A)	59.9	Without D.J. System

2. Time of Monitoring: Post 10PM (22:15 Hr)

S.No	Location	Noise Level	Remarks
1	Ambient Noise Level at front side of the unit in Leq dB (A)	68.9	Without D.J. System (During monitoring Vehicular movement was observed)
2	Ambient Noise Level at rear side of the unit in Leq dB (A)	62.9	Without D.J. System

Note:-

- The premises is used as Banquet Hall and a marriage function of Muslim Family was being organized.
- The unit has no D.J. System and D.G. Set in the premises.
- Noise Monitoring was conducted in compliance of Hon'ble NGT Order dated 06.12.2023 M.A. No.77/2023 in O.A. No. 141/2023, in presence of officials of concerned CMC of DPCC and Representative of the unit, by DPCC Air Lab.
- The Ambient Air Quality Standards in Respect of Noise as mentioned in The Environment (Protection) Rules, 1986 Schedule III is land use based and so assessment of ambient Noise Level shall be done, keeping in view the land use of the area.

N. Mohan
Incharge Air Lab

Dr. Nandita Moitra
Scientist 'D'

A.E.E
A.E.E

Dr. Nandita Moitra
12/1

Dr. Nandita Moitra

Dr. Nandita Moitra

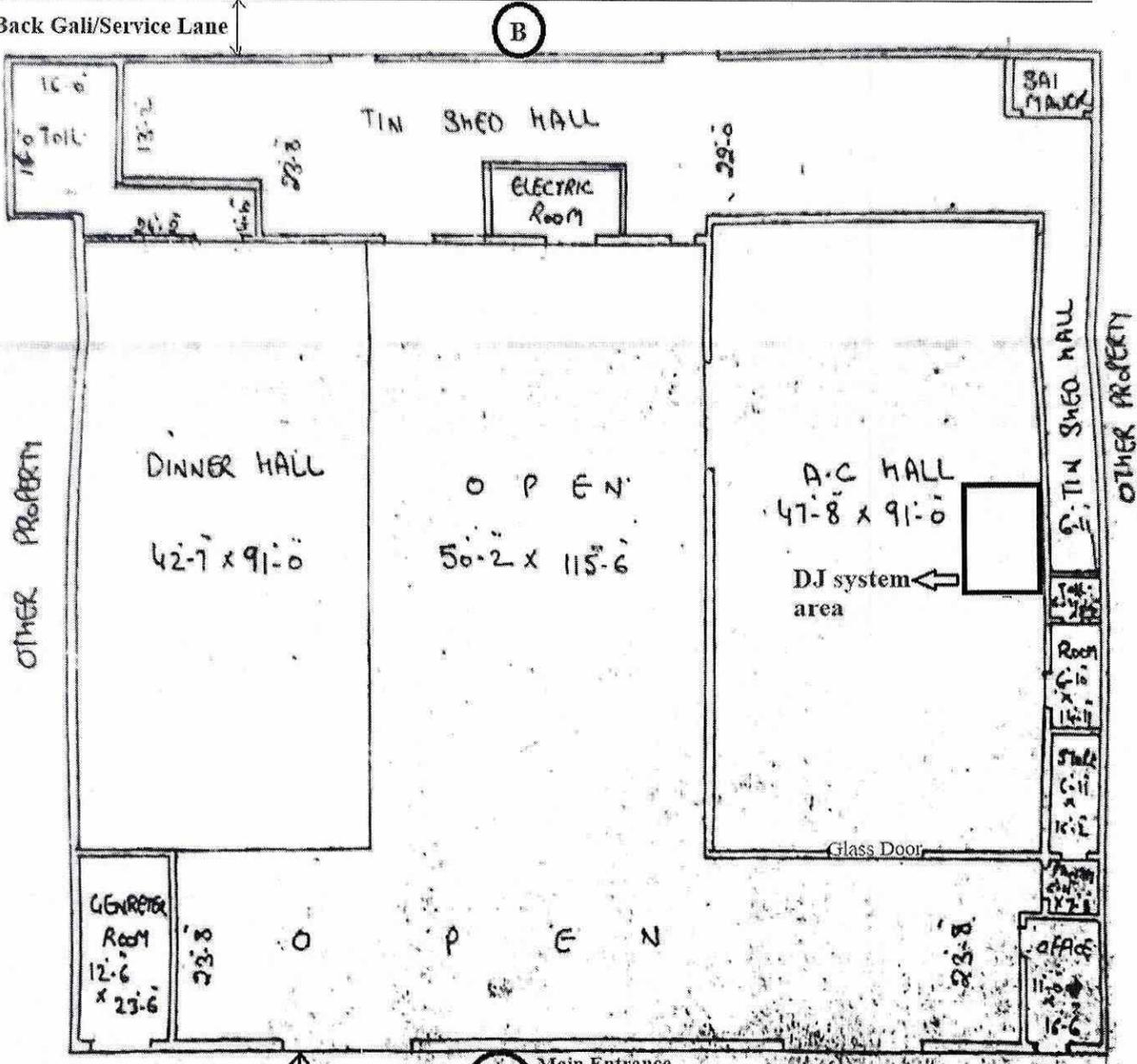
Dr. Nandita Moitra
15/1
Dr. Nandita Moitra

1079/CMC/24
12-01-24

Layout plan of M/s Golden Moment Banquet Hall, 870, East Park Road, Karol Bagh

Area = 2100 sq. yards (approx)

Back Gali/Service Lane



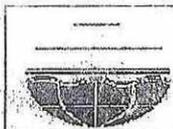
(A) Main Entrance

East Park Road (48 Feet wide approx)



('A' and 'B' are noise monitoring points)

P. K. Gupta Associates
 Arch/Engineer
 Sect. 805 Registrar Office
 Asaf Ali Road, Delhi-110 002
 Ph: 9861748639, 9212259941



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Inspection Report

1.	Name & Address of the Unit	:	M/s <u>Wedding tent erected</u> <u>by Raj Tent & Caterers</u> <u>Aimal Khan Park, Karol Bagh</u> <u>Delhi-110005</u>
2.	Owner/ Partner's Name & Contact Details (Phone & E-mail)	:
3.	Date of Inspection	:	<u>05.01.2024</u>
4.	Name & Designation of the Persons contacted at the industry	:
5.	Kind of Industry	:
6.	Product & Capacity	:
7.	Main Raw Materials	:
8.	Water Polluting	:	Yes/No ETP Installed : Yes/No
9.	Air Pollution	:	Yes/No ECS Installed : Yes/No
10.	Details of Stack Height (Furnace/Boilers/Others)	:	(Above G.L.)..... (Above R.L.).....
11.	Type of Fuel Used	:
12.	A. Source of Water Supply	:	DJB/NDMC/DSIIDC/Borewell/Tankers/Others
	B. Effluent Discharge	:	(a) Domestic/ Trade Effluent
		:	(b) Unit connected to Conveyance System: Yes/No
		:	(c) Discharging into.....
13.	Status of Consent {If/Any}	:
14.	D.G. Set(s) {if Any}	:	No....Capacity.....KVA. Acoustic: Yes/No
		:	Stack Height.....(Above G.L.).....(Above RL)
15.	Plot Area	:
16.	Labour	:
17.	Machinery	:

(14)

18. Detail of Power Connection :
19. Whether Unit found in Operation : Yes/No
20. Status of Registration under Plastic Waste Management Rules, 2016 :
21. Whether Generating Hazardous Waste : Yes/No
22. Details about Hazardous Waste :
- (a) Status of Authorization {if any} :
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

Remarks (if Any)

- ① Only tent was erected but no function is there at the site.
- ② DG set not found installed/ does not exist inside premises.
- ③ No responsible person found at site during inspection.

Signatures, Name & Designation of inspecting officials.

Harshit
JEE, UAC-III
05/01/2024

(TO BE PUBLISHED IN PART IV OF DELHI GAZETTE - EXTRAORDINARY)
 GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
 (DEPARTMENT OF ENVIRONMENT)
 6TH LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI - 110002.

No. F.23(1071)/Env./2001/676

NOTIFICATION

Dated the 10th Dec., 2001

No. F.23(1071)/Env./2001/ In pursuance of the provisions of Clause (c) read with Clause (h) of rule 2 of the Noise Pollution (Regulation and Control) Rules, 2000, as amended the Lt. Governor of the National Capital Territory of Delhi is pleased to designate the following officers of the Government of National Capital Territory of Delhi as the "authority" for the maintenance of the ambient air quality standards in respect of noise under the Environment (Protection) Act, 1986 in the National Capital Territory of Delhi:

- (i) All Deputy Commissioners, office of Divisional Commissioner, Govt. of N.C.T. of Delhi.
- (ii) All Sub Divisional Magistrates, office of Divisional Commissioner, Govt. of N.C.T. of Delhi.
- (iii) Asstt. Commissioners of Police control room.
- (iv) All Sub Divisional Police Officers including Railways & Airports.
- (v) Chairman and Member Secretary of Delhi Pollution Control Committee, Delhi.

By Order and in the name of the
 Lt. Governor of the National Capital
 Territory of Delhi,

Pankaj Kumar
 (PANKAJ KUMAR)

DEPUTY SECRETARY (ENVIRONMENT)
 GOVT. OF NCT OF DELHI

No. F.23(1071)/Env./2001/676

Dated the 10th Dec., 2001

Copy forwarded for information and necessary action to:-

1. The Deputy Secretary (GAD), Govt. of NCT of Delhi (in duplicate with Hindi version) with the request to have this notification published in the Delhi Gazette (Extraordinary) of today and send 10 copies of the Gazette to this Department for necessary action and record.
2. Secretary, Ministry of Environment and Forest, Govt. of India.
3. Joint Secretary (UT), Ministry of Home Affairs, Govt. of India.
4. Secretary to L.G., Govt. of NCT of Delhi.
5. Principal Secretary to C.M., Govt. of NCT of Delhi.
6. Secretaries to all Ministers, Govt. of NCT of Delhi.
7. PS to Speaker, Delhi Vidhan Sabha, Delhi.
8. All Principal Secretaries/HODs, Govt. of NCT of Delhi.
9. Commissioner MCD, Delhi.
10. Chairman, NDMC, Delhi.
11. Chief Executive Officer, Delhi Cantonment Board.
12. The Secretary (Law, Justice & L.A.), Govt. of NCT of Delhi, New Delhi.
13. All Deputy Commissioners, office of Divisional Commissioner, Govt. of NCT of Delhi.
14. Commissioner of Police, Delhi.
15. Chairman Delhi Pollution Control Committee.
16. Guard file.

Pankaj Kumar
 (PANKAJ KUMAR)

DEPUTY SECRETARY (ENVIRONMENT)
 GOVT. OF NCT OF DELHI

55
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF ENVIRONMENT)

6th Level, C-Wing, Delhi Secretariat, I.P. Estate, New Delhi-110002.

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F.12 (1)/N.P/Env/2005/-33.

Dated the 3rd April, 2008.

NOTIFICATION

F.12 (1)/N.P/Env/2005/-33. - In pursuance of provisions of clause (c) read with clause (h) of rule 2 of the Noise Pollution (Regulation and Control) Rules, 2000, made under the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules framed there under, under the notification of the Government of India, Ministry of Environment and Forests, vide notification number S.O. 123 (E) dated the 14th February, 2000 as amended, and in partial modification of earlier Notification No.F.23(1071)/Env/2001/676 dated the 10th May, 2001, the Lieutenant Governor of the National Capital Territory of Delhi is pleased to further designate the following officers of the Government of the National Capital Territory of Delhi as the " authority " for the maintenance of the ambient air quality standards in respect of noise under the Environment (Protection) Act, 1986 in the National Capital Territory of Delhi:-

(1) Assistant Commissioners of Police (Traffic).

By order and in the name of
Lieutenant Governor of the
National Capital Territory of Delhi

(S.R. Sharma)

Deputy Secretary (Environment)

F.12 (1)/N.P/Env/2005/-33.

Dated the 3rd April, 2008.

Copy forwarded for information and necessary action to:

1. The Deputy Secretary (GAD), Govt of NCT of Delhi (in duplicate) with the request to have this notification published in Delhi Gazette (Extraordinary) of today and send 10 copies of the Gazette to this Department for necessary action and record.
2. Secretary, Ministry of Environment & Forest, Govt. of India.
3. Joint Secretary (UT), Ministry of Home Affairs, Govt. of India.
4. Secretary to Lt. Governor, Govt. of NCT of Delhi
5. Principal Secretary to Chief Minister, Govt. of NCT of Delhi
6. Secretaries to all Ministers, Govt. of NCT of Delhi
7. PS to Speaker, Delhi Vidhan Sabha, Delhi
8. All Principal Secretaries/ HODs, Govt. of NCT of Delhi
9. Commissioner, MCD, Delhi
10. Chairman, NDMC, Delhi
11. Chief Executive Officer, Delhi Cantonment Board
12. Divisional Commissioner, Govt. of NCT of Delhi
13. The Secretary (Law, Justice and L. A.), Govt. of NCT of Delhi, New Delhi.
14. Principal Secretary, Department of Health & Family Welfare, Govt. of NCT of Delhi
15. Secretary, Directorate of Education, Govt. of NCT of Delhi
16. Director, Directorate of Higher Education, Govt. of NCT of Delhi
17. All Deputy Commissioners, office of Divisional Commissioner, Govt. of NCT Delhi.
18. Commissioner of Police, Delhi
19. Chairman Delhi Pollution Control Committee.
20. Guard File.

(S.R. Sharma)

Deputy Secretary (Environment)

By Speed Post

**DELHI POLLUTION CONTROL COMMITTEE**

(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpccocmms.nic.in>)



F.No. DPCC/CMC-VII/NGT OA-141/2023/ 2844-45

Dated: 15/02/2024

To,

1. The SDM (Karol Bagh),
Flatted Factory Complex,
Jhandewalan, Delhi 110005
2. The Assistant Commissioner of Police (Traffic) (Central Range),
Delhi Police Headquarters,
Jai Singh Road, New Delhi – 110001

Sub: - Hon'ble NGT orders in M.A. No. 77/2023 in O.A. No. 141/2023 in the matter of titled "Anuj Kansal vs Golden Moments Banquets Hall & Ors."

Sir,

This refers to Hon'ble NGT matter in M.A. No. 77/2023 in O.A. No. 141/2023 titled as "Anuj Kansal vs Golden Moments Banquets Hall & Ors." (copy enclosed) wherein allegations were made regarding severe Noise Pollution (Bursting of loud crackers, Loud wedding Band, Loud DJ Music band etc.) on East Park Road, Karol Bagh, Delhi – 110005 by the followings:

1. A wedding tent erected in Ajmal Khan Park operated by Raj Tents and Decorators.
2. Raj Vatika Banquet Hall
3. Golden Moments Banquet Hall

In this regard, Noise Monitoring/ inspection of alleged sites on East Park Road, Karol Bagh, Delhi was conducted by officials of DPCC on 23.11.2023 and 05.01.2024 and noise level found exceeding the prescribed noise standards as per Noise Rules, 2000. Copy of Noise Monitoring dated 23.11.2023 and 05.01.2024 are enclosed. The results of Noise monitoring are exceeding the prescribed standards as per Noise Rules, 2000.

In this regard, you are requested to take necessary steps to control/regulate the traffic/vehicular movement around the above said Banquets/Tent house in such a way to mitigate the noise level. An early reply in this regard shall be highly appreciated.

Encl: As above

SEE, CMC-VII

o/c



DELHI POLLUTION CONTROL COMMITTEE
 (Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
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F.No. DPCC/CMC-VII/NGT MA 77/OA-141/2023/ 2024/ 2846-47

Dated: 15/2/2024

To,

M/s Raj Vatika Banquet Hall,
 Plot No. 876, East Park Road,
 Karol Bagh, Delhi - 110005

Subject: Show Cause Notice for imposition for EDC-reg

Whereas, The whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, under section 2(a) of Air (Prevention and Control of Pollution) Act, 1981 noise is defined as air pollutant.

And whereas, DPCC has issued Direction to designated authorities under section 5 of Environment (Protection) Act, 1986 vide F. No. DPCC/(12)(1)(316)/Air Lab/2021/184 dated 25.06.2021, regarding implementation of compensation regime for violation of Noise Rules, 2000.

And whereas, DPCC imposed complete ban on all kinds of firecrackers on manufacturing, storage, selling and bursting till 01.01.2024 vide F.No. DPCC/(10)(10)(39)/leg-202/922 dated 06.10.2023.

And whereas, in compliance of Hon'ble NGT order dated 13.09.2022 in matter of "Anuj Kansal vs Golden Moments Banquets Hall & Ors", Noise Monitoring/inspection at M/s Raj Vatika Banquet Hall, Plot No. 876, East Park Road, Karol Bagh, Delhi - 110005 (hereinafter referred as the addressee), was conducted by officials of DPCC on 23.11.2023

And whereas, during inspection, Chadath Band Baja and bursting of Fire Crackers observed and noise levels in front of banquet hall found to be 90.1 Leq dB(A) at 20:10 Hrs which exceeds the prescribed norms as per Noise Rules, 2000.

And whereas, the Competent Authority in Delhi Pollution Control Committee has decided why not the Environmental Damages Compensation of Rs. 50,000/- (Rupees Fifty Thousand Only) for bursting of firecrackers during ban period and Rs. 10,000/- (Rupees Ten Thousand Only) for noise level exceeding the norms during Band Baja during Chadath [Total Rs. 60,000/- (Rupees Sixty Thousand Only)] should be levied upon you (the addressee unit), which is being levied in view of office order F.No. DPCC/RDPC/EC/2022/3522-3530 dated 30.03.2022.

Now, therefore, by way of this Notice, you are hereby called upon to Show Cause as to why necessary action for confirmation of EC and penal action shall not be initiated against your unit as per the law.

Your reply, if any, should be submitted to this office within 15 days from the service of this notice, failing which it shall be presumed that you have nothing to say in this regard and necessary action shall be initiated under the provisions of the above said Acts without any further reference to you.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

SECRETARY, CMC-VII

Copy to:

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DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building

Kashmere Gate, Delhi 110006

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F.No. DPCC/CMC-VII/NGT MA 77/OA-141/2023/2024/2848-49

Dated: 15/2/2024

To,

M/s Golden Moment Banquet Hall,
 Plot No. 870, East Park Road,
 Karol Bagh, Delhi - 110005

Subject: Show Cause Notice for imposition for EDC-reg

Whereas, The whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, under section 2(a) of Air (Prevention and Control of Pollution) Act, 1981 noise is defined as air pollutant.

And whereas, DPCC has issued Direction to designated authorities under section 5 of Environment (Protection) Act, 1986 vide F. No. DPCC/(12)(1)(316)/Air Lab/2021/184 dated 25.06.2021, regarding implementation of compensation regime for violation of Noise Rules, 2000.

And whereas, in compliance of Hon'ble NGT order dated 13.09.2022 in matter of "Anuj Kansal vs Golden Moments Banquets Hall & Ors", Noise Monitoring/inspection at M/s Golden Moment Banquet Hall, Plot No. 870, East Park Road, Karol Bagh, Delhi - 110005 (hereinafter referred as the addressee), was conducted by officials of DPCC on 05.01.2023

And whereas, during inspection, noise levels in front of banquet hall found to be exceeding the prescribed norms as per Noise Rules, 2000.

And whereas, the Competent Authority in Delhi Pollution Control Committee has decided why not the Environmental Damages Compensation of Rs. 10,000/- (Rupees Ten Thousand Only) for noise level exceeding the norms should be levied upon you (the addressee unit), which is being levied in view of office order F.No. DPCC/RDPC/EC/2022/3522-3530 dated 30.03.2022.

Now, therefore, by way of this Notice, you are hereby called upon to Show Cause as to why necessary action for confirmation of EC and penal action shall not be initiated against your unit as per the law.

Your reply, if any, should be submitted to this office within 15 days from the service of this notice, failing which it shall be presumed that you have nothing to say in this regard and necessary action shall be initiated under the provisions of the above said Acts without any further reference to you.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

 SEE, CMC-VII

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